

IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH
COURT NO. 1

ITEM No.120
C.P.(IB)/14(MP)2022

Proceedings under Section 94 IBC

IN THE MATTER OF:

Tehseen Khan

.....Applicant

Order delivered on 16/02/2023

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Ld. Adv. Mr. Randhir Rajpurohit on behalf of
Ld. Adv. Ms. Noopur K Dalal
For the Respondent : Ld. Adv. Mr. Amann Sharma

ORDER

Since, the constitution validity of the entire personal guarantee is still pending before the Hon'ble Supreme Court, hence, the matter stands adjourned to 21.04.2023.

Sd/-

**KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)**

Neeraj

Sd/-

**DR. MADAN B. GOSAVI
MEMBER (JUDICIAL)**